

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET
ORDERS OF THE TRIBUNAL

21.8.2012

OA No. 559/2012

Mr. Rakesh Kumar Sharma, counsel for the applicant

Heard the learned counsel for the applicant.

For the reasons dictated separately, the OA stands disposed of at admission stage.

Anil Kumar
(ANIL KUMAR)

Admv. Member

K.S.Rathore
(JUSTICE K.S.RATHORE)
Judl. Member

R/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH

Jaipur, this the 21st day of August 2012

ORIGINAL APPLICATION No. 559/2012

CORAM:

HON'BLE MR. JUSTICE K.S.RATHORE, MEMBER (JUDL.)
HON'BLE MR. ANIL KUMAR, MEMBER (ADMV.)

Jogendra Singh Solanki
s/o Shri Gambhir Singh Solanki,
working as LDC in Loco, Jaipur
Office of Senior Section Engineer (Loco),
Railway Station, Jaipur Junction.
r/o P.No.512, Jadon Nagar,
In front of Durgapura Railway Station,
Jaipur

... Applicant

(By Advocate: Shri Rakesh Kumar Sharma)

Versus

1. The Union of India
through General Manager,
North Western Railway,
Near Jawahar Circle,
Jagatpura, Jaipur
2. The Divisional Railway Manager,
North Western Railway,
Power House Road,
Jaipur

... Respondents

(By Advocate :)

ORDER (ORAL)

The present OA is directed against the letter dated 26.7.2012 whereby the applicant was declared unsuitable for the post of Senior Clerk.

2. From perusal of the material on record, it reveals that for redressal of his grievance the applicant has filed representation dated 8.8.2012 and thereafter served a notice for demand of justice on 13.8.2012 but the respondents have not redressed the grievance of the applicant. Hence, the applicant has approached this Tribunal by way of filing this OA.

3. Since the applicant has served notice for demand of justice raising several grounds and the same has not been responded by the respondents so far, in these circumstances, we deem it proper to direct the respondents to decide the notice for demand of justice dated 13.8.2012 (Ann.A/5) by passing a reasoned and speaking order expeditiously but, in any case, not beyond a period of three months from the date of passing of this order and the decision so taken be communicated to the applicant. The applicant will be at liberty to file substantive OA if any prejudicial order is passed against his interest.

4. With these observations, the OA stands disposed of at admission stage.

Anil Kumar
(ANIL KUMAR)
Admv. Member

R/

K. S. Rathore
(JUSTICE K.S.RATHORE)
Judl. Member